

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.368/2001 in OA No.2490/2001

New Delhi, this 19th day of November, 2001

Hon'ble Shri M.P. Singh, Member(A)

Tarsem Lal Verma .. Applicant

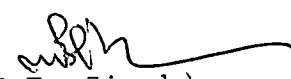
(By applicant in person)

versus

Union of India, through
Secretary
Min. of Defence
New Delhi and another .. Respondents

ORDER(in circulation)

This RA is filed on behalf of applicant to review the order and judgement dated 21.9.2001 by which OA No.2490/2001 was dismissed being devoid of merit. I have gone through the averments made in the RA and I find that the review applicant is only trying to build up a case for review on the same set of facts and grounds enumerated by him in the OA which have already been taken care of while deciding the OA. The review applicant has not come with any valid ground that would warrant review of the judgement dated 21.9.2001 under Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC. In view of this position the RA is rejected.


(M.P. Singh)
Member(A)

/gtv/